

syringes is being encouraged by Government; and

(f) if so, the manner in which it is being done?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) and (b) Disposable Syringes were notified as 'Drug' under notification No. 365 (E) dated 17th March, 1989. All the State Drugs Controllers, have been asked to issue licences under the Drugs & Cosmetics Rules to the Manufacturers of Disposable Syringes. The State Drugs Controllers are in the process of issuing licences to the Units engaged in the manufacture of Disposable Syringes. It is therefore, not possible to give names of all major manufacturers of Disposable Syringes, their capacity and actual production for the last three years.

(c) to (f). This Ministry does not monitor such information.

[Translation]

Vasectomy Cases in Rajasthan

10001. PROF. RASA SINGH RAWAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of voluntary vasectomy operations performed in Rajasthan during the last three years, year-wise;

(b) the details of incentive amount and other items distributed among such persons;

(c) whether some complaints about coercion in some cases have been received; if so, the details thereof; and

(d) whether some vasectomy operations have been unsuccessful also; if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) to (d). Requisite information is being collected from the Rajasthan State and will be laid on the Table to the Sabha.

[English]

WAPCOS Assistance to Agricultural Universities

10002. SHRI BASAVAPUNNAIAH SINGAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Water and Power Consultancy Service (India) Limited (WAPCOS) is providing assistance to various agricultural universities and Water and Land Management Training and Research Institute to strengthen their faculty;

(b) if so, the details thereof;

(c) whether Water and Land Management Training and Research Institute at Hyderabad (A.P.) is also getting any such assistance; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (d). Yes, Sir. WAPCOS provides assistance to various Agricultural Universities and Water and Land Management Training and Research Institutes, including the Water and Land Management Training and Research Institute, Hyderabad. Design and development of training curricula, implementation and monitoring of Adaptive Research Studies, arranging special workshops and field demonstration to farmers, etc. Long term training courses in India and abroad for 20 faculty Members and short term courses abroad for 16 faculty Members of

WALAMTARI, Hyderabad under 'Training of Trainers' programme have been arranged by WAPCOS.

Minimum Compensation for Acquisition of Land in Delhi

10003. SHRI GOPI NATH GAJAPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have fixed minimum compensation of agricultural land in Delhi;

(b) if so, the details thereof; and

(c) the date from which the new decision taken in this regard would be effective?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Compensation is paid in accordance with the provisions of the Land Acquisition Act, 1894, as amended from time to time. Delhi Administration have, however, recently fixed the following minimum prices for agricultural land:—

- (i) Rs. 1.5 lakhs per acre for lands situated in the river bed between the forward bunds.
- (ii) Rs. 4.65 lakhs per acre for all other agricultural lands.

These minimum prices are effective from 27.4.90 and will be taken into consideration by the Land Acquisition Collector for payment of compensation and would apply in all cases where land has been notified under Section 4 of the Land Acquisition Act. For land notified under Section 4 in previous year, the minimum price would be arrived at by discounting the 1990 prices by 15% per annum. This minimum price would not apply to cases where awards have already been announced. In addition, to this minimum

price, land owner would also be entitled to 30% solatium and other benefits provided for in the Act.

Spinning Mill in Madhya Pradesh

10004. SHRI PARASRAM BHARDWAJ: Will the Minister of TEXTILES be pleased to state:

(a) whether handloom industry in Madhya Pradesh is suffering because of the non-availability of yarn;

(b) whether Government have received a proposal from the State Government for the establishment of various cooperative spinning mills in the State; and

(c) if so, the details and action taken in this regard?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) There had been no complaint regarding the availability of yarn to handloom weavers in Madhya Pradesh.

(b) and (c). Central Government gives loan assistance to the National Cooperative Development Corporation (NCDC) for setting up new Weavers' Cooperative Spinning Mills and expanding the Capacity of the existing Weavers' Cooperative Spinning Mills in various States in order to build up captive production for the handloom sector. During VII Plan Period, no proposal was received from Government of Madhya Pradesh for setting up of any Weavers' Cooperative spinning mill in the State.

SC/ST Families Below Poverty Line in Punjab

10005. SHRI KAMAL CHAUDHARY: Will the Minister of WELFARE be pleased to state: